

are also being taken to continuously upgrade and improve the Commission's Website for dissemination of information to the candidates/aspirants at various stages.

Constitution of Civil Services Board

1998. SHRIMATI NAZNIN FARUQUE: Will the PRIME MINISTER be pleased to state:

(a) whether Government has constituted any Civil Services Board as per the direction of the Hon'ble Supreme Court of India to look after matter related with transfer and posting of civil servant, if so, the details thereof;

(b) whether Government has fixed any period for posting of civil servant at a particular place or department; and

(c) if not, is it not violation of court's direction and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) In WP(C) No.82/2011 filed by Shri T.S.R. Subramanian and Ors. Vs UoI and Ors, the Supreme Court in Judgment dated 31.10.2013 directed the Centre, State Governments and the Union Territories to constitute Civil Services Boards with high ranking serving officers, who are specialists in their respective fields, within a period of three months, if not already constituted, till the Parliament brings in a proper legislation in setting up CSB. In compliance of the Apex Court's directions, amendments in rule 7 of the IAS, IPS and IFS (Cadre) Rules have been carried out *vide* notification dated 28.01.2014.

For the other Central Services, the respective Cadre Controlling Authorities have been directed to implement the Apex Court's directions. The direction of the Supreme Court is also for compliance of the State Governments/UTs.

Studying of RTI Legislation

†1999. SHRI LAL SINH VADODIA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government is seriously considering to undertake study of the RTI legislation with a view to know its status and direction;

(b) if so, whether Government is contemplating to take steps in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

† Original notice of the question was received in Hindi.